

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 85/MP/2022 along with IA Nos.24/2022 & 9/2023**

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Punjab State Power Corporation Limited (PSPCL)

Respondents : Coastal Gujarat Power Limited (CGPL) and 9 Ors.

**Petition No.123/MP/2022 along with IA No. 10/2023**

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioners : Uttar Haryana Bijli Vitran Nigam Limited and Anr.

Respondents : Coastal Gujarat Power Limited and 8 Ors.

**Petition No.246/MP/2022 along with IA Nos. 8 &12/2023**

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL)

Respondents : Coastal Gujarat Power Limited and 9 Ors.

Date of Hearing : 14.2.2023

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member  
Shri Ghanshyam Prasad, Member ex-officio

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, PSPCL & HPPC  
Shri Basava Prabhu Patil, Sr. Advocate, MSEDCL  
Ms. Poorva Saigal, Advocate, PSPCL & HPPC  
Shri Shubham Arya, Advocate, PSPCL & HPPC  
Shri Ravi Nair, Advocate, PSPCL & HPPC  
Ms. Pallavi Saigal, Advocate, PSPCL & HPPC  
Ms. Reeha Singh, Advocate, PSPCL & HPPC  
Ms. Shikha Sood, Advocate, PSPCL & HPPC  
Ms. Anumeha Smiti, Advocate, PSPCL & HPPC

Shri G. Saikumar, Advocate, MSEDCL  
Shri Akash Lamba, Advocate, MSEDCL  
Shri Ravi Prakash, Advocate, MSEDCL  
Shri Geet Rajan Ahuja, Advocate, MSEDCL  
Ms. Swapna Seshadri, Advocate, GUVNL  
Ms. Ashabari Thakur, Advocate, GUVNL  
Shri Shreshth Sharma, Advocate, CGPL & TPCL  
Shri Neel Rahate, Advocate, CGPL & TPCL  
Ms. Shubhi Sharma, Advocate, CGPL & TPCL  
Shri Deepak Thakur, CGPL & TPCL  
Ms. S. Usha, WRLDC  
Shri Ashok Rajan, NLDC  
Shri Alok Mishra, NLDC  
Shri Debajyoti Majumdar, NLDC

### **Record of Proceedings**

During the course of hearing, learned senior counsel for the Petitioners, PSPCL and HPPC made detailed submissions in IA Nos. 9 & 10 of 2023 filed in Petition No. 85/MP/2022 and Petition No. 123/MP/2022 respectively. Learned senior counsel for the Petitioner, MSEDCL also made detailed submissions in IA No. 12 of 2023 filed in Petition No. 246/MP/2022. Learned senior counsels vehemently urged to issue directions to TPTCL to forthwith commence supply to the Petitioners to the extent of contracted capacity in terms of the Power Purchase Agreement dated 22.4.2007 as prayed for in these IAs. Learned counsel for the Respondent, GUVNL also supported the submissions made by learned senior counsel for the Petitioners and added that all the ingredients for grant of interim prayers, namely, a *prima facie* case, balance of convenience and irreparable loss, are in favour of the present Petitioner and thus, interim direction as prayed for by the Petitioners may be granted.

2. The matters remain part-heard and shall be listed for hearing on 15.2.2023 at 3.30 P.M.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**